



SPECIAL BENCH
COURT - I

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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1353(KB)2019
IA(I.B.C)/793(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), DR. VENKATA RAMAKRISHNA BADARINATH
NANDULA
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10TH AUGUST, 2022, 10:30 A.M

IN THE MATTER OF	MAHARASHTRA CARGO MOVERS VS KHAITAN INDIA LTD.
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

For the Operational Creditor

Mr. Avirup Mondal, Adv.

Ms. Sudarshana Dutta, Adv.

For Khaitan India Ltd.

Mr. Amit Choraria, CA.

ORDER

IA(I.B.C)/793(KB)2022

1. This is an application for withdrawal of C.P. (IB)/1353(KB) 2019.
2. Ld. Counsel for the Operational Creditor submits that the matter has been settled and the Corporate debtor has already paid the settled amount. It was further submitted that the Operational Creditor has only two partners and both of them have given in writing to withdraw the present application.
3. In view of the above these submissions IA (I.B.C)/793(KB) 2022 is allowed & disposed of. In pursuance thereto C.P. (IB)/1353(KB)2019 stand dismissed as withdrawn.
4. File be consigned to the records.

**Balraj Joshi
Member (Technical)**

**Dr. Venkata Ramakrishna Badarinath Nandula
Member (Judicial)**